

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal No(s). 9039/2011

COMMR.OF TRADE TAX,U.P.

Appellant(s)

VERSUS

M/S GOVIND VANASPATI P.LTD.

Respondent(s)

Date : 14/07/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Vinay Garg,Adv.

For Respondent(s)

Mr. Shwetank Sailakwoal,
Mr. Ranjan Kumar Pandey,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service of both the respondents is complete.

None of the parties have filed the statement of case. Since it is no more a mandate after the amendment in the Supreme Court Rules, 2013 and in that circumstance, the List of dates already submitted is presumed to have been accepted by the parties.

The Ld. Counsel for the appellant has to file the affidavit of valuation. Be filed within two weeks' time.

The appeal, thereafter, be processed to be listed before the Hon'ble Court

(RACHNA GUPTA)
Registrar